

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 29/82-ALC4/2010 MEETING DATE : 19.10.2010

The Meeting No.29/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 19.10.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri P N Mathur, Dy..IA, D/o Pharmaceuticals
3. Shri Krishan Kumar, Dy. DGFT
4. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 27/82 dated 05.10.2010 were ratified by the Committee.

Case No. B-244	M/s Kopran Ltd.
N C Meeting No. 29/11	F.No.01/82/50/01601/AM09/DES-III
Meeting Date 19.10.2010	RA F.No. 03/94/40/00986/AM09
Adv. Lic. No.0310504570 dt. 30.01.09	
Decision: The representative from Department of Pharmaceuticals wanted that a copy of application alongwith other details may be forwarded to that Department. DES.III Section is to take necessary action in the matter. If applications & other details are not available, the same may be called from the RA/firm. The case was deferred for 16.11.10.	

Case No. B-245	M/s Pregna Interanational Ltd. Mumbai			
N C Meeting No. 29/11	F.No.01/82/50/01326/AM09/DES-III			
Meeting Date 19.10.2010	RA F.No. 31/24/40/00231/AM09			
Adv. Lic. No.3110036213 dt. 26.11.08				
Decision :The Committee considered the case as per agenda and on the basis of recommendation of TAs present in the meeting decided to ratify the norms in this licence for regularization purpose only as per decision taken in meeting No.52/82 dt. 23.3.10 vide case No.32/34/82-ALC 4/2009 or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Intrauterine Contraceptive Device CU 375	1 No.	1.	Copper Wire	0.350 gm
		2.	Compound of LDPE Resin & Barium Sulphate Granule	0.595 kg
		3.	HDPE Granule	1.15 gm
		4.	Relevant Pouches	Net + 10%

	5.	PVC Granule	0.125 gm
	6.	HDPE Granule	0.02 gm

RA concerned may take further necessary action as per above decision of NC.

Case No. B-246	M/s Pregna Interanational Ltd. Mumbai			
N C Meeting No. 29/11	F.No.01/85/50/00174/AM07/DES-III (pt.)			
Meeting Date 19.10.2010	RA F.No. 31/24/40/00278/AM07			
Adv. Lic. No.3110027310 dt. 22.11.06				
Decision : The Committee considered the case as per Agenda and on the basis of recommendation of TAs present in the meeting decided to ratify the norms in this licence for regularization purpose only as per decision taken in meeting No.52/82 dt. 23.3.10 vide case No.33/34/82-ALC 4/2009 or as applied by the firm whichever is lower :-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Intrauterine Contraceptive Device Copper T 380 A with Safe Load	1 No.	1.	Copper Wire	0.200 gm
		2.	Relevant Insert Tube	Net + 15%
		3.	Relevant Pouches	Net + 10%
		4.	Relevant Copper Sleeves	Net + 15%
		5.	Polypropylene Granule	1.65 gm
		6.	Compound of LDPE Resin & Barium Sulphate	0.49 gm
		7.	PVC Granule	1.25 gm
		8.	HDPE Granule	0.02 gm
		9.	Polypropylene Granules (Gama Radiation Stabilized)	2.5 gm
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-247	M/s S.M. Herbal Pvt. Ltd., New Delhi
N C Meeting No. 29/11	F.No.01/85/50/00017/AM10/DES-III
Meeting Date 19.10.2010	RA F.No. 05/24/40/00017/AM10
Adv. Lic. No.0510240516 dt. 29.04.09	
Decision: It was decided to call for Certificate of Analysis from foreign supplier for the import item and also copy of application (if not available in DES.III Section). The case was deferred for 14.12.10.	

Case No. B-248	M/s Alembic Ltd.			
N C Meeting No. 29/11	F.No.01/82/50/00037/AM10/DES-III			
Meeting Date 19.10.2010	RA F.No. 34/24/40/00242/AM09			
Adv. Lic. No.3410024018 dt. 22.04.09				
Decision:- Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/115/2010-PI-(Norms) dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Coated Granules (28% to 44%, as per DML)	1 KG	1.	Clarithromycin	Net Content (as per DML) +1% WASTAGE OR Its raw material as per SION A-2263 on pro-rata basis.

RA concerned may take further necessary action as per above decision of NC.

Case No. B-249	M/s Arch Pharma Lbs. Mumbai
N C Meeting No. 29/11	F.No.01/82/50/00925/AM10/DES-III
Meeting Date 19.10.2010	RA F.No. 03/95/40/00899/AM10
Adv. Lic. No.0310557203 dt. 27.01.10	
Decision:The Committee considered the firm’s request for change of description of first import item and on the recommendation of representative of Department of Pharmaceuticals decided to change one of the import items description as “10 Deacety-Bacctin III –(2S,3S)-3-Phenylisoserine-N-BoC ester” instead of “10-Deacety-Bacctin”,with no other change in NC’s decision taken in meeting No.11/82 dated 15.6.10.	

Case No. B-250	M/s Morepen Laboratories Ltd.
N C Meeting No. 29/11	F.No.01/82/50/01508/AM09/DES-III
Meeting Date 19.10.2010	RA F.No. 05/24/40/00627/AM09
Adv. Lic. No.0510233901 dt. 05.01.09	
Decision: The Committee considered the firm's representation and noted that the subject Advance Authorization was issued by RA under HBP Vol.I Para 4.7.1, i.e. on repeat basis, as per decision taken for the same export product and import items in meeting 38/82 dt.22.01.08. Therefore, the Committee decided to withdraw its decision taken in meeting No.52/82 dt.17.3.09. RA may take action accordingly.	

Case No. B-250 - A	M/s Privi Organics Ltd.
N C Meeting No. 29/11	F.No.01/83/50/00597/AM06/DES-III
Meeting Date 19.10.2010	RA F.No. 03/95/40/01210/AM06
Adv. Lic. No.0310362659dt. 10.01.06	
Decision: The firm had been called for PH. However, the firm representative did not attend PH. The case was deferred for 09.11.10.	

Case No. B-250 - B	M/s Privi Organics Ltd.
N C Meeting No. 29/11	F.No.01/83/50/00265/AM07/DES-III
Meeting Date 19.10.2010	RA F.No. 03/95/40/00272/AM07
Adv. Lic. No.0310383683 dt. 08.06.06	
Decision: The firm had been called for PH. However, the firm representative did not attend PH. The case was deferred for 09.11.10.	

Case No. B-250 - C	M/s Privi Organics Ltd.
.N C Meeting No. 29/11	F.No.01/82/50/00490/AM10/DES-III F.No.01/82/50/00671/AM11/DES-III F.No.01/82/50/00246/AM09/DES-III F.No.01/82/50/01388/AM08/DES-III
Meeting Date 19.10.2010	RA F.No. 03/95/40/00770/AM08 RA F.No. 03/95/40/00150/AM11 RA F.No. 03/95/40/01265/AM08 RA F.No. 03/95/40/00723/AM08
Adv. Lic. No.0310534394dt. 22.08.09 Adv. Lic. No.0310577098dt. 02.06.10 Adv. Lic. No.0310466718dt. 28.03.08 Adv. Lic. No.0310447171dt. 19.10.07	
Decision: The firm had been called for PH. However, the firm representative did not attend PH. The case was deferred for 09.11.10.	

Case No. B-250 - D	M/s Privi Organics Ltd.
N C Meeting No. 29/11	F.No.01/83/50/01580/AM08/DES-III
Meeting Date 19.10.2010	RA F.No. 03/95/40/00770/AM07
Adv. Lic. No.0310450598 dt. 19.11.07	
Decision: The firm had been called for PH. However, the firm representative did not attend PH. The case was deferred for 09.11.10.	

Case No. B-250 - E	M/s Privi Organics Ltd.
N C Meeting No. 29/11	F.No.01/83/50/00967/AM06/DES-III
Meeting Date 19.10.2010	RA F.No. 03/95/40/01057/AM07
Adv. Lic. No.0310410563 dt. 01.12.06	
Decision: The firm had been called for PH. However, the firm representative did not attend PH. The case was deferred for 09.11.10.	

Case No. B-250 - F	M/s. Gland Pharma Ltd.																		
N C Meeting No. 29/11	F.No.01/82/50/00089/AM11/DES-III																		
Meeting Date 19.10.2010	RA.No.09/24/040/462/AM09																		
Adv. Lic. No.0910037899 dt. 13.05.09																			
Decision:-The Committee considered the agenda as put up before it and in view of Department of Pharmaceuticals communication No.35011/299/2003-PI-III signed on 23.06.04 and on the basis of recommendations of representative from D/o Pharmaceuticals decided to enhance the quantity of import item Heparin Sodium Powder as under or as applied by the firm whichever is lower:-																			
<table border="1"> <thead> <tr> <th>Export product</th><th>Qty of import item(Heparin Sodium powder) recommended per unit.</th></tr> </thead> <tbody> <tr> <td>Enoxaparin Sodium 30 mg pre- filled Syringes(Injectable)</td><td>0.0951gm</td></tr> <tr> <td>Enoxaparin Sodium 40 mg pre- filled Syringes(Injectable)</td><td>0.1268 gms</td></tr> <tr> <td>Enoxaparin Sodium 60 mg pre- filled Syringes(Injectable)</td><td>0.1902 gms</td></tr> <tr> <td>Enoxaparin Sodium 80 mg pre- filled Syringes(Injectable)</td><td>0.2536 gms</td></tr> <tr> <td>Enoxaparin Sodium 100 mg pre- filled Syringes(Injectable)</td><td>0.3170 gms</td></tr> <tr> <td>Enoxaparin Sodium 120 mg pre- filled Syringes(Injectable)</td><td>0.3804 gms</td></tr> <tr> <td>Enoxaparin Sodium 150 mg pre- filled Syringes(Injectable)</td><td>0.4755 gms</td></tr> <tr> <td colspan="2">RA may take action accordingly. There is no other change in NC's decision taken in meeting No.23/82 dated 07.09.10.</td></tr> </tbody> </table>		Export product	Qty of import item(Heparin Sodium powder) recommended per unit.	Enoxaparin Sodium 30 mg pre- filled Syringes(Injectable)	0.0951gm	Enoxaparin Sodium 40 mg pre- filled Syringes(Injectable)	0.1268 gms	Enoxaparin Sodium 60 mg pre- filled Syringes(Injectable)	0.1902 gms	Enoxaparin Sodium 80 mg pre- filled Syringes(Injectable)	0.2536 gms	Enoxaparin Sodium 100 mg pre- filled Syringes(Injectable)	0.3170 gms	Enoxaparin Sodium 120 mg pre- filled Syringes(Injectable)	0.3804 gms	Enoxaparin Sodium 150 mg pre- filled Syringes(Injectable)	0.4755 gms	RA may take action accordingly. There is no other change in NC's decision taken in meeting No.23/82 dated 07.09.10.	
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Case No. C-23	M/s.Transpek Industries, Vadodara.
N C Meeting No. 29/11	F.No.01/82/162/01179/AM10/DES-III
Meeting Date 19.10.2010	
Fixation of SION for the export Items	Purified Terephthaloyl Chloride

The Committee decided to defer the case for 14.12.10.

On-Line Cases

1	Case No.:7/28/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Deferred
	HQ File :01/82/050/00567/AM10/	RLA File :03/94/040/01121/AM09/	Lic.No/Date:0310524602 17.06.2009	Defer Date:16.11.2010
	Decision :The Committee decided to remind the firm for Central Excise Certified Production & Consumption data and defer the case for 14.12.10.			

2	Case No.:95/46/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Approved																								
	HQ File :01/82/050/01011/AM10/	RLA File :09/24/040/00241/AM10/	Lic.No/Date:0910039755 29.10.2009	Defer Date:																								
	Decision : The Committee consider the case in view of written comments forwarded by O/o DC(MSME) vide teir UO No. 23(2)/DGFT/2010 dt.5.10.10 and after deliberations on the recommendations of TAs present in the meeting decided to fix ad-hoc norms as under:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Chenedeoxycholic Acid</td><td rowspan="6">1 kg</td><td>1.</td><td>Pure Cholic Acid</td><td>1.579 kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>0.241 kg</td></tr> <tr> <td>3.</td><td>Toulene</td><td>4.151 kg</td></tr> <tr> <td>4.</td><td>Triethyl Amine</td><td>0.529 kg</td></tr> <tr> <td>5.</td><td>Dimethyl Amino Pyridine</td><td>0.007 kg</td></tr> <tr> <td>6.</td><td>Trigycol</td><td>0.670 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Chenedeoxycholic Acid	1 kg	1.	Pure Cholic Acid	1.579 kg	2.	Methanol	0.241 kg	3.	Toulene	4.151 kg	4.	Triethyl Amine	0.529 kg	5.	Dimethyl Amino Pyridine	0.007 kg	6.	Trigycol
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3	Case No.:69/46/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Approved			
	HQ File :01/82/050/00985/AM10/	RLA File :03/94/040/00681/AM10/	Lic.No/Date:0310548622 01.12.2009	Defer Date:			
	Decision : :As per decision taken in the norms committee meeting no.53/82 dt.30.03.10, a Sub- Committee of NC had made a factory visit of the firm on 28 th and 29 th May 2010 and had called for certain information. Thereafter the Sub-Committee submitted its report . In accordance with the report , NC decided to fix the norms as given in the table or as applied for by the firm whichever is less: <table><tr><td>Export Product-</td><td>Tetracosactide</td></tr><tr><td>Export Quantity-</td><td>1 Gram</td></tr></table>				Export Product-	Tetracosactide	Export Quantity-
Export Product-	Tetracosactide						
Export Quantity-	1 Gram						

Sl.No	Import Item Description	Import quantity allowed per gram of export product
1.	2 Chlorotriyl Chloride Resin (Cl-Trt-Resin)	1.3967 gm
2.	Fmoc-Pro-OH	2.8920 gm
3.	Fmoc-Tyr(tBu)-OH	2.6610 gm
4.	Fmoc-Val-OH	2.6616 gm
5.	Fmoc-Lys(Boc)-OH	5.5411 gm
6.	Fmoc-Arg(pbf)-OH	6.3942 gm
7.	Fmoc-Gly-OH	2.1318 gm
8.	Fmoc-Trp-OH	0.8035 gm
9.	Fmoc-Phe-OH	1.5129 gm
10.	Fmoc Ser(tBu)-OH	2.4714 gm
11.	Fmoc-His(trt)-OH	2.0245 gm
12.	Fmoc-Glu(tBu)-OH	1.4175 gm
13.	Fmoc- Met-OH	1.2090 ltr.
14.	Diisopropylcarbodiimide(DIPCDI)	0.012 ltr.
15.	Piperidine	0.07446 ltr.
16.	Tri fluoroacetic acid (TFA)	0.05717 ltr.
17.	Diisopropylethylamine (DIEA)	0.0001136 ltr.
18.	Diethyl Ether Dried	0.79480 ltr.
19.	Thioanisole	0.00278 ltr.
20.	Hydrosybenxotriazole (HOBt)	11.5210 gm
21.	Trisopropylsilane	0.00277 ltr.
22.	Kromasil	1.0596 gm
23.	Acetonitrile	0.40289 ltr.
24.	Ethyl Alcohol (Undenatured) (Also known as Ethanol/Absolute Ethanol)	1.46767 ltr.

RA may take action accordingly.

4	Case No.:38/5/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Approved
	HQ File :01/82/050/00072/AM11/	RLA File :09/24/040/00359/AM10/	Lic.No/Date:0910040696 28.01.2010	Defer Date:
Decision :On the basis of recommendations of representative from Department of Pharmaceuticals, the Committee decided to fix ad-hoc norms as under or as applied by the firm whichever is lower:-				

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
[R-(R*,R*)]-2(-4-fluorophenyl)-b,d.dihydroxy-5-(1-methylethyl)-3-phenyl-4-[(phenyl amino) carbonyl] - 1H- prrroh -1 - heptanoic acid]	1 kg	1.	(4R-Cis) -1,1-dimethyl ethyl-6- cyano methyl-2,2- dimethyl 1,3- dioxane-4 acetane	1.254 kg
		2.	Methanol	8.31 kg
		3.	Cyclohexane	7.35 kg
		4.	Methyl isobutyryl acetate	1.76 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:40/5/82-ALC4/2010	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Approved	
HQ File :01/82/050/00074/AM11/	RLA File :09/24/040/00427/AM10/	Lic.No/Date:0910040698 28.01.2010	Defer Date:	
Decision : Decision : Taking cue from SION A-2637and on the basis of recommendations of representative from Department of Pharmaceuticals, the Committee decided to fix ad-hoc norms as under or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Finasteride	1 kg	1.	3-oxo-4aza-5 Alpha-Androstane-17Beta-Carboxylicacid	1.90 kg
		2.	Bis-(trimethylsilyl) trifluoroacetamide (BSTFA)	1.47 kg
		3.	2,3-dichloro-5,6-dicyano-1,4-benzoquinone (DDQ)	0.86 kg
RA concerned may take further necessary action as per above decision of NC.				

6	Case No.:37/50/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case deferred
	HQ File :01/82/050/01191/AM10/	RLA File :07/24/040/00455/AM10/	Lic.No/Date:0710070358 04.03.2010	Defer Date:
	Decision : The Committee decided to defer the case for 16.11.10 for comments of D/o Pharmaceuticals.			

7	Case No.:122/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:29/82-ALC4/2010	Status:Case
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		19.10.2010	Approved	
HQ File :01/82/050/00337/AM11/	RLA File :03/94/040/00110/AM11/	Lic.No/Date:0310572497 03.05.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/87/2010-PI-(Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Praziquantel USP	1 kg	1.	(RS-2)-Benzoyl-1,2,3,6,7,11,B- Hexahydro-4H-Pyrazino(2,1,-a) Isoquinoline-4-one(Praziquantel Stage-II)	1.703 kg
		2.	Cyclohexane Cabonyl Chloride	0.753 kg
RA concerned may take further necessary action as per above decision of NC.				

8	Case No.:135/9/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Deferred
	HQ File :01/82/050/00350/AM11/	RLA File :09/24/040/00040/AM11/	Lic.No/Date:0910042075 19.05.2010	Defer Date:16.11.2010
	Decision : The Committee decided to defer the case for 16.11.10 for comments of D/o Pharmaceuticals.			

9	Case No.:2/17/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Deferred
	HQ File :01/82/050/00536/AM11/	RLA File :07/24/040/00101/AM11/	Lic.No/Date:0710072862 13.07.2010	Defer Date:16.11.2010
	Decision : The Committee decided to defer the case for 16.11.10for comments of D/o C&PC.			

10	Case No.:5/17/82-ALC4/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Approved	
	HQ File :01/82/050/00539/AM11/	RLA File :13/24/040/00017/AM11/	Lic.No/Date:1310032717 13.07.2010	Defer Date:	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.15022/6/2010-Ch.II dated 30.08.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

DFM Pyrazolsaeure (3-(Difluoromethyl)Meyhyl-1H-Pyrazole-4-Carboxylic Acid)	1 kg	1.	Ethyl Difluoro Aceto Acetate	1.292 kg
		2.	Trimethylorthoformate	1.485 kg
		3.	Methylhydrazines (40%)	0.820 kg
		4.	Acetone	0.680 kg

RA concerned may take further necessary action as per above decision of NC.

11	Case No.:2/21/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Approved
	HQ File :01/82/050/00640/AM11/	RLA File :03/94/040/00352/AM11/	Lic.No/Date:0310587079 11.08.2010	Defer Date:
	Decision : In view of decision taken in meeting no.13/08 dated 31.07.07 and as per recommendations of representative from D/o Pharmaceuticals decided to fix norms under para 4.7 of HBP as per details below or as applied for by the firm whichever is lower. Export product: Triamcinolone Base-----1Kg. Import item: 9 Beta, 11 Beta-Epoxy-16 Alpha,17 Alpha, 21-Trihydroxypregna-1, 4-Diene-3,20-Dione(5 TR)-----1.05Kg/Kg. RA may take further necessary action accordingly.			

12	Case No.:1/21/82-ALC4/2010	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Deferred
	HQ File :01/82/050/00639/AM11/	RLA File :09/24/040/00182/AM11/	Lic.No/Date:0910043061 12.08.2010	Defer Date: 14.12.10
	Decision : The Committee noted that application was not received by Department of Pharmaceutical. Therefore, the Committee decided to call for application from RA/firm (if not received) and to forward it to D/o Pharmaceuticals.			

13	Case No.:4/21/82-ALC4/2010	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Deferred
	HQ File :01/82/050/00642/AM11/	RLA File :03/94/040/00440/AM11/	Lic.No/Date:0310587202 12.08.2010	Defer Date:14.12.2010
	Decision : The Committee noted that the case does not pertain to Department of Bio-Technology but it pertains to Department of Pharmaceuticals and accordingly it was decided to forward application to that Department and to defer the case for 14.12.10.			

14	Case No.:9/21/82-ALC4/2010	Party Name:S.M. CHEMICALS	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Deferred
	HQ File :01/82/050/00647/AM11/	RLA File :03/95/040/00321/AM10/	Lic.No/Date:0310587339 12.08.2010	Defer Date:16.11.2010
	Decision : The Committee decided to defer the case for 14.12.10 for D/o C&PC.			

15

Case No.:1/29/82-ALC4/2010	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Approved	
HQ File :01/82/050/00911/AM11/	RLA File :03/94/040/00391/AM11/	Lic.No/Date:0310595070 04.10.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of decision taken in 22/82 meeting held on 31.08.2010 and as per written comments of D/o C&PC, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Aminosol CST 115 (containing 12% Piperazine and 80% of Dimethyl Ethanol Amine)	1 Kg.	1.	Piperazine	0.121 kg
RA concerned may take further necessary action as per above decision of NC.				

16

Case No.:2/29/82-ALC4/2010	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Approved	
HQ File :01/82/050/00912/AM11/	RLA File :03/94/040/00427/AM11/	Lic.No/Date:0310594922 04.10.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl Triphenyl Phosphonium Bromide	1 kg	1.	Triphenyl Phosphine	0.780 kg
		2.	Ethyl Bromide	0.363 kg
RA concerned may take further necessary action as per above decision of NC.				

17	Case No.:3/29/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Deferred
	HQ File :01/82/050/00913/AM11/	RLA File :03/94/040/00575/AM11/	Lic.No/Date:0310594926	Defer

		04.10.2010	Date:16.11.2010
Decision : The Committee decided to defer the case for 16.11.10.for D/o C&PC.			

18	Case No.:4/29/82-ALC4/2010	Party Name:GRANULES INDIA LIMITED	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Approved
	HQ File :01/82/050/00914/AM11/	RLA File :09/24/040/00265/AM11/	Lic.No/Date:0910043804 06.10.2010	Defer Date:
	Decision : The Committee decided to defer the case for 16.11.10 for comments of D/o C&PC.			

19

Case No.:5/29/82-ALC4/2010	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Approved	
HQ File :01/82/050/00915/AM11/	RLA File :09/24/040/00257/AM11/	Lic.No/Date:0910043806 06.10.2010	Defer Date:	
Decision : : Committee considered case as per agenda and in light of earlier decision taken in 45/82 meeting held on 02.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Total Quantity
(Bromo Ketorolac (or) 5-Benzoyl-7-bromo 1.2 dihydro-3H-pyrrolol [1.2-A]pyrrole-1-carboxylic acid	1 Kg.	1.	Pyrrole	1.0064 kg
		2.	Isopropenyl Acetate	0.91 kg
		3.	Dimethyl sulphoxide	2.24 kg
		4.	1,1 Cyclopropane Dicarboxylic acid	1.4013 kg
RA concerned may take further necessary action as per above decision of NC.				

20	Case No.:6/29/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case deferred
	HQ File :01/82/050/00916/AM11/	RLA File :09/24/040/00270/AM11/	Lic.No/Date:0910043809 06.10.2010	Defer Date:16.11.2010
	Decision : The Committee decided to defer the case for 16.11.10 for comments of D/o Pharmaceuticals.			

21	Case No.:7/29/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Deferred
	HQ File :01/82/050/00917/AM11/	RLA File :09/24/040/00284/AM11/	Lic.No/Date:0910043810 06.10.2010	Defer Date:16.11.2010
	Decision : The Committee decided to defer the case for 16.11.10 for D/o Pharmaceuticals.			

22	Case No.:8/29/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Approved																																																
	HQ File :01/82/050/00918/AM11/	RLA File :09/24/040/00261/AM11/	Lic.No/Date:0910043811 06.10.2010	Defer Date:																																																
	Decision : : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/81/2007-PI-III dated 02.07.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="14">Piperacillin Sodium Sterile and Tazobactam Sodium Sterile (8:1)</td><td rowspan="14">1 Kg.</td><td>1.</td><td>6-Amino Penicillanic Acid</td><td>0.4837 kg</td></tr> <tr> <td>2.</td><td>4-Ethyl-2,3 Dioxo Piperazine</td><td>0.3323 kg</td></tr> <tr> <td>3.</td><td>Carbon Enoanticromos (Activated Carbon)</td><td>0.0717 kg</td></tr> <tr> <td>4.</td><td>D(-) Alpha Phenyl Glycine Base</td><td>0.3756 kg</td></tr> <tr> <td>5.</td><td>Ethyl Acetoacetate</td><td>0.3765 kg</td></tr> <tr> <td>6.</td><td>Isopropyl Alcohol</td><td>0.4015 kg</td></tr> <tr> <td>7.</td><td>Methanol</td><td>0.3973 kg</td></tr> <tr> <td>8.</td><td>Methylene Chloride</td><td>4.2620 kg</td></tr> <tr> <td>9.</td><td>Pivaloyl Chloride</td><td>0.2878 kg</td></tr> <tr> <td>10.</td><td>Potassium carbonate</td><td>0.1720 kg</td></tr> <tr> <td>11.</td><td>Tazobactam acid</td><td>0.1130 kg</td></tr> <tr> <td>12.</td><td>Triethylamine</td><td>0.4933 kg</td></tr> <tr> <td>13.</td><td>Trimethyl Chlorosilane</td><td>0.3069 kg</td></tr> <tr> <td>14.</td><td>Triphosgene</td><td>0.5730 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Piperacillin Sodium Sterile and Tazobactam Sodium Sterile (8:1)	1 Kg.	1.	6-Amino Penicillanic Acid	0.4837 kg	2.	4-Ethyl-2,3 Dioxo Piperazine	0.3323 kg	3.	Carbon Enoanticromos (Activated Carbon)	0.0717 kg	4.	D(-) Alpha Phenyl Glycine Base	0.3756 kg	5.	Ethyl Acetoacetate	0.3765 kg	6.	Isopropyl Alcohol	0.4015 kg	7.	Methanol	0.3973 kg	8.	Methylene Chloride	4.2620 kg	9.	Pivaloyl Chloride	0.2878 kg	10.	Potassium carbonate	0.1720 kg	11.	Tazobactam acid	0.1130 kg	12.	Triethylamine	0.4933 kg	13.	Trimethyl Chlorosilane	0.3069 kg	14.	Triphosgene
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23	Case No.:9/29/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:29/82-ALC4/2010 19.10.2010	Status:Case Deferred
	HQ File :01/82/050/00919/AM11/	RLA File :09/24/040/00255/AM11/	Lic.No/Date:0910043812 06.10.2010	Defer Date:14.12.2010
	Decision : The Committee noted that application was not received by Department of Pharmaceutical. Therefore, the Committee decided to call for application from RA/firm.			

The Committee considered M/s Cipla Ltd.'s request for correction in description of export products at Sl. No. 2 & 3 in Advance License No.0310557221 dated 27.01.2010 and decided to change it as GCS Max Powder instead of GCS Dog Powder as mentioned in NC's decision in Meeting No9/82 dated 27.01.10. There will be no other change in NC's decision. . RA may take action accordingly.

2. In the Licence No.310537068 dated-10.9.2009 No.310545021dated 12.11.2009 & No.310543282 dated 29.10.2009 in NC meeting No.7/11 dt.18.5.10, vide case No.B-79, the export product description was amended as "Sulfamethazine & Trimethoprim Oral Powder/Cobalt Powder". In this export description, ward 'Cobalt' may be read as 'Cobact'. RA may take action accordingly.